Central Administrative Tribunal Principal Bench New Delhi

C.P.No.418/2016 in O.A.No.3404/2014

> Order Reserved on: 17.01.2017 Order pronounced on 19.01.2017

Hon'ble Shri V. Ajay Kumar, Member (J) Hon'ble Shri P. K. Basu, Member (A)

Murlidhar Sharma

Aged – 45 years

S/o Late Shri Radhey Shyam Sharma

Permanent Residence of Ward No.17, Surajgarh

Distt. Jhunjnu (Rajasthan). Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

- Shri B.K.Singh
 Joint Director
 Intelligence Bureau
 Ministry of Home Affairs
 Govt. of India, New Delhi.
- Shri Vimal Kumar Bisht
 Deputy Inspector General/Estt.
 Directorate General CRPF
 CGO Complex, Lodhi Road
 New Delhi.

.....Respondents.

(By Advocate : Shri D.S.Mahendru)

ORDER

By V. Ajay Kumar, Member (J):

Heard both sides.

- 2. The OA No.3404/2014 was disposed of by this Tribunal on 23.03.2016 as under:
 - "9. In view of above discussion, the OA is allowed and the impugned orders dated 9.09.2014 of the Ministry of Home Affairs repatriating the applicant to CRPF and 11.09.2014 of the IB relieving him with effect from 12.09.2014 (A/N) are quashed and set aside. The OA is allowed and the respondents are directed to absorb the applicant in the IB to the post of Security Assistant within a period of 2 months from receipt of a copy of this order."
- 3. Shri D.S.Mahendru, the learned counsel appearing for all the respondents in the CP, while drawing our attention to the affidavits filed on behalf of the CRPF, wherein the applicant is working, and IB, wherein the applicant is required to be absorbed, as per the aforesaid orders of this Tribunal submits that the CRPF, vide its letter dated 16.01.2017 addressed to the IB, has conveyed the concurrence of the competent authority for permanent absorption of the applicant in IB, and seeks two weeks time to relieve the applicant from CRPF and eight weeks therefrom to pass appropriate orders for permanent absorption of the applicant in IB.
- 4. In view of the specific averments made by the CRPF and the IB, in their respective affidavits, and in view of the submissions made by their counsel today, the respondents-contemnors are directed to comply the orders of this Tribunal, as above, within the period sought by them. Accordingly, the CP is closed and notices are discharged. It is needless to mention that if the respondents fail to comply the orders

as indicated above, the applicant is at liberty to revive the CP in accordance with law. No costs.

(P. K. Basu) Member (A) (V. Ajay Kumar) Member (J)

/nsnrvak/